NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 39/(MAH)/2017
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.03.2017

NAME OF THE PARTIES: DBM Geotechnics & Constructions Pvt.Ltd.
V/s.
Dight Port Limited.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Dinyar Madon	Sr. Counsel	Applicant
2.	Harinder Joon	Counsel	
3. 5	Zacarias Joseph	Khaitan & Co	
1.	Dharma Raj	i/b RRK & Associates	Respondent

ORDER

CP 39/I&BP/ NCLT/MB/MAH/2017

The Petitioner as well as Corporate Debtor reported that settlement has been arrived at between the parties and the same has been reduced to consent terms on 29th March 2017. In pursuance thereof, the petitioner filed a withdrawal application for withdrawal of this company petition. On perusal of the application, since it has been clear that the matter has been settled between the parties, this bench, at request of the petitioner counsel dismissed the company petition as withdrawn in pursuance of the consent terms arrived at between them.

Dismissed as withdrawn.

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-
V. NALLASENAPATHY
Member (Technical)